GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2410 ANSWERED ON:28.03.2012 RIGHT TO PRIVACY BILL Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Meena Shri Raghuvir Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the proposed Right to Privacy Bill will not give protection to individuals and politicians against phone-tapping and interception of telephonic conversation;

(b) if so, the reasons and the details thereof;

(c) whether some Ministries have reservations and are against illegal phone-tapping of individuals; and

(d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (d): The Government is drafting a legislation that will provide protection to individuals in case their privacy is breached through unlawful means. The details of the legislation are yet to be finalized.